

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 134
(IB)-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors.

.... Applicant/petitioner

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, CIRP

Order delivered on 26.03.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the petitioner:

Mr. Krishna Kumar & Ms. Srujana Suman Mund, Advs.

For the Respondent

Mr. Rakesh Kumar, Adv.

ORDER

CA-516(PB)/2019

Notice of the application.

Mr. Rakesh Kumar, Ld. Counsel for the Ex-Director accepts notice. A copy of the paper book shall be handed over during the course of the day.

Reply, if any, be filed within four days with a copy in advance to the Resolution Professional-Applicant.

List for arguments on 04.04.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)